

SHRI SAUGATA ROY: I am on a point of order with regard to the operative part of this motion, viz.:

"The House further authorise, the Honourable Speaker to take steps to ensure the presence in this House of Smt. Indira Nehru Gandhi in her place, Shri R. K. Dhawan and Shri D. Sen before the Bar of the House, on such date as may...."

etc. If you have gone through all the other contingent notices of motions received, you will find that the motions in all cases have been split up into two, one relating....

MR. SPEAKER: What is your point of order?

SHRI SAUGATA ROY: This motion is wrong. In the same motion, you cannot include a Member of the House and two outsiders. Always you have to split it up into two. The motion is wrongly worded in the sense that it is not in conformity with rule 315(3) and not in conformity with normal forms. You are putting a Member of the House and two outsiders on the same pedestal, which you cannot.

MR. SPEAKER: It is 3 O'clock. We have got Private Members' Bills.

SHRI SHYAMNANDAN MISHRA (Begusarai): I have got a point of order on this.

MR. SPEAKER: We have adjourned it to Tuesday.

SHRI SHYAMNANDAN MISHRA: I am giving you an instance.

MR. SPEAKER: It has already been adjourned to Tuesday. I have adjourned it to Tuesday.

SHRI SHYAMNANDAN MISHRA: On this I have got a point of order.

MR. SPEAKER: I will hear you on Tuesday. Shri Manohar Lal.

15.01 hrs.

COSTITUION (AMENDMENT)
BILL*

Omission of Article 14

SHRI MANOHAR LAL (Kanpur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI MANOHAR LAL: I introduce the Bill.

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) AND THE REPEAL
OF THE CONSERVATION OF
FOREIGN EXCHANGE AND
PREVENTION OF SMUGGLING
ACTIVITIES BILL*

SHRI RAM JETHMALANI (Bombay North-West): I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973 and to repeal the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973, and to repeal the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974."

The motion was adopted.

SHRI RAM JETHMALANI: I introduce the Bill.

RESERVATION OF VACANCIES
IN POSTS AND SERVICES (FOR

SCHEDULED CASTES AND SCHEDULED TRIBES) BILL*

SHRI SURAJ BHAN (Ambala): I beg to move for leave to introduce a Bill to provide for adequate representation of Scheduled Castes and Scheduled Tribes in posts and services under the Government of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for adequate representation of Scheduled Castes and Scheduled Tribes in posts and services under the Government of India."

The motion was adopted.

SHRI SURAJ BHAN: I introduce the Bill.

ABOLITION OF PROSTITUTION BILL

SHRI SAUGATA ROY (Barrackpore): I beg to move for leave to introduce a Bill to provide for the abolition of prostitution."

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the abolition of prostitution."

The motion was adopted.

SHRI SAUGATA ROY: I introduce the Bill.

BOUNDARY COMMISSION BILL*

SHRI EDUARDO FALEIRO (Mormugao): I beg to move for leave to introduce a Bill to provide for the constitution of a permanent Boundary Commission and resolve inter-State Boundary disputes between States and States and between Union Territories and States.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the constitution of a permanent Boundary Commission and resolve inter-State boundary disputes between State and States and between Union Territories and States."

The motion was adopted.

SHRI EDUARDO FALEIRO: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL (AMENDMENT OF ARTICLES 101 AND 190)

SHRI EDUARDO FALEIRO (Mormugao): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI EDUARDO FALEIRO: I introduce the Bill.

FREE LEGAL SERVICES BILL

SHRI EDUARDO FALEIRO (Mormugao): I beg to move for leave to introduce a Bill to provide free legal services to indigent persons in certain cases.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide free legal services to indigent persons in certain cases."

The motion was adopted.

SHRI EDUARDO FALEIRO: I introduce the Bill.

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